

CENTRAL ADMINISTRATIVE TRIBUNAL,
ERNAKULAM BENCH

Original Application No. 181/00021/2015

Tuesday, this the 15th day of January, 2019

CORAM:

Hon'ble Mr. E.K. Bharat Bhushan, Administrative Member
Hon'ble Mr. Ashish Kalia, Judicial Member

P.G. Jolly, S/o. Late Gangadharan, aged 48 years,
 working as Driver, Department of Education, UT of Lakshadweep,
 Willingdon Island, Kochi – 682 003, residing at 1/1611, South
 Thamaraparambu, Padikkal House, Kochi-682001. **Applicant**

(By Advocate : Mr. Nirmal V. Nair)

V e r s u s

1. The Administrator, Union Territory of Lakshadweep, Kavaratti-682 555.
2. Director of Education, Union Territory of Lakshadweep, Kavaratti – 682 555.
3. The Education Officer, Department of Education, Lakshadweep Administration, Willingdon Island, Kochi – 682 003.
4. Secretary (Panchayats), Union Territory of Lakshadweep, Kavaratti – 682 555. **Respondents**

(By Advocate : Mr. S. Manu)

This application having been heard on 15.01.2019, the Tribunal on the same day delivered the following:

O R D E R (Oral)

Hon'ble Mr. E.K. Bharat Bhushan, Administrative Member –

Heard the learned counsel for the parties.

2. Today learned counsel for the applicant has submitted a copy of the appointment order by which the applicant stands appointed to the post of Driver. Learned counsel for the applicant seeks that the OA can be closed.

3. Accordingly, the Original Application is disposed of as closed. No order as to costs.

**(ASHISH KALIA)
JUDICIAL MEMBER**

**(E.K. BHARAT BHUSHAN)
ADMINISTRATIVE MEMBER**

“SA”

Original Application No. 181/00021/2015**APPLICANT'S ANNEXURES**

Annexure A1 – True copy of the order F. No. 5/8/2014-DOP dated 12.2.2015 issued by the 4th respondent.

Annexure A2 – True copy of the certificate dated 30.11.2004 issued by the 3rd respondent.

Annexure A3 – True copy of order F. No. 6/13/2004-EO dated 7.9.2009 issued by the 3rd respondent.

Annexure A4 – True copy of order F. No. 6/13/2004-EO dated 18.3.2009 issued by the 3rd respondent.

Annexure A5 – True copy of the interim order dated 20.2.2015 in OA 20/2015 on the files of this Honourable Tribunal.

RESPONDENTS' ANNEXURES

Nil

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